

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 15
TP (Co. Act.)- 57(PB)/2022
Old CP No. 30/2014

IN THE MATTER OF:

ITE Design Pvt. Ltd.

.... Petitioner/Applicant

v.

Harish Chandra India Ltd.

.... Respondent

Order Under Section 433 (e) and 434 (1)(a) of the Companies Act, 1956

Order delivered on 10.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner/ : Mr. Deepak Kumar Vijay, Mr. Abhinav Hansaria,
Operational Creditor : Mr. Shubham Shivansh, Advs.

For the Respondent : Ms. Neha Giri, Adv. (Appearance not marked)

ORDER

Ld. Counsel Mr. Deepak Kumar Vijay appeared on behalf of the Operational Creditor.

Ld. Counsel Ms. Neha Giri appeared through VC on behalf of the Respondent and stated that the reply has been filed. However, the same is yet to be uploaded on the DMS. She undertakes to get in touch with the Registry to clear the defects and to get the same uploaded on the DMS.

In the meantime, both parties are directed to complete the pleadings and prepare brief notes of arguments before the next date of hearing.

At request and with consent of the parties, list the matter for a physical hearing **on 22.05.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)